

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH - I  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT ON 16.12.2021 at 10.30 AM  
THROUGH VIDEO CONFERENCING**

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**PRESENT: SMT. R. SUCHARITHA, MEMBER (JUDICIAL)  
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

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| <b>APPLICATION NUMBER</b>        | <b>: IA/1191(CHE)/2021</b>                     |
|                                  | <b>IN</b>                                      |
| <b>PETITION NUMBER</b>           | <b>: CP/1172/IB/2018</b>                       |
| <b>NAME OF THE PETITIONER(S)</b> | <b>: IRP of TRK Textile India Pvt Ltd</b>      |
| <b>NAME OF THE RESPONDENTS</b>   | <b>: Indoflex Wind Power Pvt Ltd &amp; Anr</b> |
| <b>UNDER SECTION</b>             | <b>: Rule 11 of NCLT, 2016</b>                 |

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4 CP/1172/IB/2018  
IA/1191(CHE)/2021

**ORDER**

The Petitioner is represented by the Ld. Counsel Mr. Avinash Krishnan Ravi through video conferencing mode.

It is submitted that by an Order dated 26.11.2021 in CP/1172/2018 the CIRP commenced in respect of the Corporate Debtor and Mr. Varun Agarwal was appointed as the IRP.

Ld. Counsel for the Petitioner states that on 28.11.2021 an e-mail was received seeking time for settlement between the parties. Subsequently, the Petitioner and the Respondent have arrived at settlement.

A Memo of Compromise has been enclosed at page No. 23 of the Application stating that the Petitioner has received a sum of rupees forty five lakhs as the full and final settlement from the Respondent. Therefore, Form-FA dated 27.11.2021 has been filed at page No. 22 and the same is taken on record.

The Corporate Debtor is released from the regress of the IBC, 2016.

The Corporate Debtor shall be managed by its own Board of Directors.

Accordingly, IA/1191(CHE)/2021 stands **allowed**.

CP/1172/IB/2018 is **closed** and sent to records.

-Sd-  
**SAMEER KAKAR**  
MEMBER (TECHNICAL)

MS

-Sd-  
**R. SUCHARITHA**  
MEMBER (JUDICIAL)